

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 57 OF 2017 &
IA NOS. 102 & 99 OF 2017**

Dated: 30th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Reliance communication Ltd. & Anr.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza
Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan for R-1
Ms. Nikita Choukse for R-2

ORDER

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 17.04.2017 after serving copy on the other side.

If the pleadings are complete, list the matter for hearing on **03.05.2017**. Tag to Appeal No.337 of 2016. *In the meantime, interim order to continue.*

(I. J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson